

**HP STATE POLLUTION CONTROL BOARD,
BELOW BCS, PHASE-III, NEW SHIMLA**

No. PCB/OA No. 801/2018 /-

1549

Dated:- 6.5.2021

From: The Member Secretary

To

✓
The Registrar General,
Hon'ble National Green Tribunal
Faridkot House, Copernicus Marg, near India Gate, New Delhi,
Delhi 110001.

Subject:- Interim report in compliance of order dated 04-1-2021 passed in OA No. 801/2018 titled Jasmeet Singh V/s State of HP others pending before the Hon'ble NGT Delhi.

Sir,

This has reference to order dated 04-01-2021 passed in afore-cited matter related to non compliance of CETP Baddi. In this connection, it is submitted that vide order dated 04-01-2021 Hon'ble NGT had passed the following directions:-

"...7. We find that though in the show cause notice the State PCB proposed disconnecting power supply, this direction has not been given in the final order. We also find that the CETP has still not complied with the environmental norms for which remedial action needs to be taken by the State PCB, by improving quality and reducing the load of inlet so as to be consistent with the designed capacity of the CETP or closing such units contributing to the waste for which the CETP is not designed till the concerned units make their own arrangement for treating the effluents. The member industries may be considered non-compliant, if they do not undertake primary treatment as per EC conditions of the CETP. The industries having effluent generation more than 200 KLD may be directed to treat the effluents and recycle/reuse to the maximum extent and also reducing the FDS. Wherever required, water audit of red category non-compliant units be conducted. The requisite pipeline may also be required to be constructed by the CETP to carry the waste.

8. Let further progress report be filed before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF....."

In compliance to afore-cited order dated 04-01-2021, it is submitted that State Board had identified the member industries of CETP Baddi having effluent generation of more than 200 KLD. There are 16 member industries which have more than 200 KLD effluent generation. The State Board has issued directions vide letter dated 11-1-2021 (**Annexure R-1**) to these industries to operate the treatment plant i.e. primary secondary and tertiary treatment system for the effluent treatment as per Environment Conditions of CETP and also directed to recycle / reuse to the maximum extent and also to reduce the FDS. The State Board has conducted inspection and sampling of these all units. As per earlier sampling results, 4 units other than textile units were found discharging the FDS above the prescribed limits. The State Board had issued the show cause notices to non complaint units to reduce the FDS level. Now as per report received from the Regional Office Baddi these 16 units are operating the effluent treatment plants prior to discharge to CETP and latest sample results these units are found complying to the inlet quality standards prescribed for CETP (except of 3 units of M/s Vardhman and 1 unit of Winsome Textile). The sample results are annexed as **Annexure R-2**.

As regard to the member industries with effluent load less than 200 KLD the Regional Office Baddi reported that units are presently disposing off their effluent to CETP Baddi after primary treatment.

As regard to the issue of progress regarding compliance of CETP w.r.t. FDS it is submitted that a meeting was held on dated 26-2-2021 under the chairmanship of Chief Secretary Govt. of HP to review the issues for the improvement in functioning of CETP Baddi wherein the representatives of Baddi Barotiwala Nalagarh Industrial Association (BBNIA) and Baddi Infrastructure (operator of CETP) and M/s Vardhman Textile and M/s Winsome Textile Industries Ltd were also present. The directions were issued to all concerned to take steps to reduce the FDS and make the CETP compliant. Copy of minutes of meeting are annexed as **Annexure R-3**. The State Board is conducting the regular inspection and sampling of the CETP Baddi and the latest results of CETP Baddi were found above limits w.r.t. FDS however the as per comparison of these results with previous sampling results it is revealed that FDS level has been reduced to 2364 Mg/ltr. though not to the prescribed level of 2100 Mg/ltrs. Sample results are annexed as **Annexure R-4**. The State Board has issued the show cause notice to CETP Baddi vide letter dated 19-4-2021 (copy annexed as **Annexure R-5**).

As per analysis report of M/s Vardhman Textile and Winsome Textile Units these units are not meeting the prescribed norms for the parameter FDS. The State Board had issued the show cause notice to these units on 20-3-2021. Copies of show cause notices are annexed as **Annexure R-6**. A meeting was also held in HPSPCB on 13-4-2021 with these units to review the implementation of the action plans submitted by M/s Vardhman Textile and Winsome Textile wherein both the units apprised that installation of advance treatment facility is under progress. Both these units have been directed to expedite the implementation of action plan w.r.t. installation of advance treatment facility for control of FDS. Copy of minutes of meeting annexed as **Annexure R-7**.

It is pertinent to submit here that the four units i.e. Auro Textile, Auro Textile unit -II, Auro Dyeing and Winsome Textile Units had approached to the Hon'ble High Court of HP in CWP No. 414/2021, 416/2021 417/2021 and 418/2021 wherein vide order dated 11-1-2021 and 15-3-2021 the Hon'ble High Court of HP has stayed the operation of the directions issued by the State Board under section 33-A of Water Act 1974 for closure of dyeing section of these units and levy of Environmental Compensation. Copies of orders passed by Hon'ble High Court of HP is annexed as **Annexure R-8**.

It is submitted that State Board is making all endeavor to achieve /make the CETP compliant w.r.t. inlet quality standards of FDS parameters. In this regard the State Board is maintaining surveillance over the units particularly discharging effluent more than 200 KLD. Further sampling and inspections of these units are being conducted and further progress report shall be submitted to this Hon'ble Tribunal before next hearing i.e. 23-6-2021 .

(Encl: as above)

Yours faithfully


6/5/21
Member Secretary
HPSPCB, Shimla-9,



H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III

NEW SHIMLA-171009



No.PCB/ Misc (consent)/2020-

22428 - 43

Dated: 11/01/2021

To

List of industries (annexure-I)

Sub:- Regarding directions of Hon'ble NGT dated 04.01.2021 in OA No. 801/2018 titled as Jasmeet Singh Vs State of Himachal Pradesh.

This has reference to order dated 04.01.2021 passed by Hon'ble NGT in the OA No. 801/2018 titled Jasmeet Singh Vs State of HP others pending before the Hon'ble NGT Delhi related to alleged pollution in river Balad located at Baddi industrial area in District Solan HP on account of leakage of CETP in the area. The Hon'ble NGT vide order dated 04.01.2021 passed the following directions:-

"...7. We also find that CETP has still not complied with the environmental norms for which remedial action needs to be taken by the State PCB, by improving quality and reducing the load of inlet so as to be consistent with the designed capacity of the CETP or closing such units contributing to the waste for which the CETP is not designed till the concerned units make their own arrangement for treating the effluents. The member industries may be considered non-compliant, if they do not undertake primary treatment as per EC conditions of the CETP. The industries having effluent generation more than 200 KLD may be directed to treat the effluents and recycle/reuse to the maximum extent and also reducing the FDS. Wherever required, water audit of red category non-compliant units be conducted. The requisite pipeline may also be required to be constructed by the CETP to carry the waste."

Further as per the Environment Clearance granted to Common Effluent Treatment and Recovery Plant at Kainduwal, Himachal Pradesh by MoEF & CC, Govt. of India vide letter dated 08.01.2013 at point no. 8 Specific Conditions:-

...(v) The member industries with hydraulic loading more than 200 KLD shall treat in the existing onsite ETPs to the level of treatment and standards prescribed in the consent orders issued by the state PCB before discharging into the CETP for further treatment.

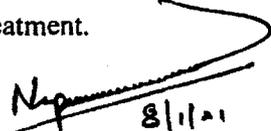
(vi) The member industries with hydraulic loading more than 200 KLD shall give top priority to recycle/reuse the treated effluent and submit an action plan to SPCB accordingly.

(vii) The member industries with hydraulic loading more than 200 KLD shall treat in the existing onsite ETPs (as already these industries have provided onsite ETP consisting of primary/secondary and tertiary treatment system) to the standards mentioned in the consent orders issued by the state PCB and then discharge into CETP for further treatment.

(viii) The member industries having effluent quantity more than 200 KLD, shall give top priority for recycle/reuse and submit action plan to SPCB.

Therefore, in view of the aforesaid facts and in compliance to the orders dated 04.01.2021 of the Hon'ble NGT in OA No. 801/2018 you all are hereby directed:

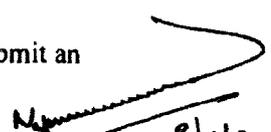
- i. to treat all the effluent being generated from the process by making all the independent ETPs operational to the level of treatment and standards prescribed in the consent orders issued by the State Board before discharging into the CETP for further treatment.
- ii. to recycle/reuse the treated effluent giving top priority to it.


8/1/21
Dr Nipun Jindal
Member Secretary
H.P. State Pollution Control Board

Copy forwarded to:-
No.PCB/ Misc (consent)/2020-

Dated:

- ✓ 1. Senior Environmental Engineer, Baddi for information with a direction to submit an Action Taken Report (ATR) in this regard to this office within 7 days.


8/1/21
Dr Nipun Jindal
Member Secretary
H.P. State Pollution Control Board

List of the Industries	
Sr. No.	Name & address
1.	Auro Dyeing, Sai Road, Baddi, Distt Solan, H.P
2.	Auro textile, Sai Road, Baddi, Distt Solan, H.P
3.	Auro Textile Unit-2, Sai Road, Baddi, Distt Solan, H.P
4.	Birla Textile, a unit of Sulej textiles and industries ltd. Bhatouli kalan, Sai Road Baddi, Distt Solan, H.P
5.	Deepak Spinner, Baddi, Solan
6.	Kandhari Beverages, Baddi, Solan
7.	Mondelez Ltd unit-I, Baddi, Solan
8.	Mondelez Unit-II, Baddi, Solan
9.	Auro Dyeing, Unit-II, Sai Road, Baddi, Distt Solan, H.P
10.	Winsome Textiles Ltd, I, Industrial area, Baddi, Distt Solan, H.P
11.	Torrent Pharma, Baddi, Distt Solan, H.P
12.	P& G unit Baddi, Distt Solan, H.P
13.	Dabur India Ltd (Chawanprash) Baddi, Distt Solan, H.P
14.	Abbott Healthcare Pvt ltd, Village Bhataulikhurd, Baddi-Bhataulikhurd, 173205, Nalagarh, Baddi, Distt Solan, H.P
15.	Dabur India Ltd Manpura, Baddi, Distt Solan, H.P
16.	DS Drinks and Beverages Pvt. Ltd, Village Damowala, PO Barotiwala, Tehsil Baddi, Distt. Solan HP

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Sr. No.	Name And Address of Units	Sampling Point.	Date of Sampling	CETP inlet Parameters					Remarks
				pH (6.0 -9.0)	FDS (<2100 mg/L)	TSS (<250 mg/L)	COD (<100 0 mg/L)	BOD (<350 mg/L)	
1.	Abbot Healthcare Sai Road Baddi	Discharge to CETP	16-04-2021	7.29	2080	104	160	28	Within Limits
2.	Mondelez India Food Pvt. Ltd. Unit-I	Final out let of ETP Discharge to CETP(Com mon Discharge of unit -I & unit -II	16-04-2021	7.91	2012	11.3	160	42	Within Limits
3.	Torrent Pharmaceuticals Vill Bhud Malkhumajra Baddi	Final outlet of ETP discharge to CETP	16-04-2021	7.01	1060	19.1	80	14	Within Limits
4.	DaburIndia Ltd (Food Supplement)	Final outlet of ETP Discharge to CETP	23-03-2021	8.73	609	9.3	56	10	Within limit
5.	Kandhari Beverages Ltd.	Final outlet of ETP Discharge to CETP	16-04-2021	7.80	1512	86.7	156	38	Within Limits
6.	Procter & Gamble (P&G) Home Products (Unit-I)	Final outlet Discharge to CETP	16-04-2021	6.10	2046	143.7	368	160	Within Limits
7.	Deepak Spinner Ltd. Plot No 121 DIC IA Baddi	Discharge to CETP	16-04-2021	7.45	858	77	180	46	Within limit
8.	Dabur India Ltd Green field Unit-Manakpur Manpura Nalagarh	Final outlet of ETP cum STP	29-01-2021	9.79	1212	31.20	124	60	Within limit
9.		Final outlet of ETP cum STP	16-04-2021	8.13	840	19	140	22	Within Limits
10.	Birla Textile mills Sai Road Baddi	Discharge to CETP	01-03-2021	7.12	1716.1	58	160	30	Within Limits
11.		Discharge to CETP	21-01-2021	8.47	910	46.4	264	80	Within Limits
12.		Discharge to CETP	16-04-2021	7.31	1210	132.5	148	26	Within Limits
13.	Ds drinks & Beverages	Final outlet of ETP	16-04-2021	7.21	868	56.1	184	50	Within Limits

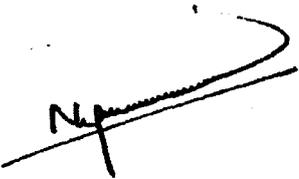
Minutes of the meeting held on 26.02.2021 under the chairmanship of Sh. Anil Kumar Khachi, Chief Secretary to the Government of H.P. to review the issues for the improvement in functioning of CETP, Baddi

A meeting was held under the chairmanship of Chief Secretary to the Government of H.P. on 26.02.2021 to review the existing performance of CETP in connection with the directions of Hon'ble NGT in OA no 801/2018 dated 4-01-2021.

The following attended the meeting:

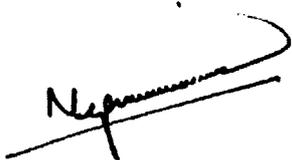
1. Sh. Ram Subhag Singh, Additional Chief Secretary (Industry) to the Government of H.P
2. Sh. K K Pant, Pr. Secretary (EST) to the Government of H.P.
3. Sh. Vinod Kumar, CEO, BBND A
4. Dr. Nipun Jindal, Member Secretary, HP Pollution Control Board
5. Sh. Anil Mehta, Senior Engineer, Jal Shakti Vibhag
6. Dr. Sharwan Kumar, Senior Environmental Engineer, HPSPCB, Shimla
7. Sh. Chandan Singh, Assistant Environmental Engineer, HPSPCB, Shimla
8. Ms. Kusum, Assistant Environmental Engineer, HPSPCB, Shimla
9. Sh. Pawan Chauhan, Junior Environmental Engineer, HPSPCB, Baddi
10. Sh. Sanjay Khurana, President, BBNIA.
11. Sh. Vijay Arora, CEO, Baddi Infrastructure.
12. Sh. Ashok Sharma, Vice President, M/s BEIL Infrastructure Ltd.
13. Sh. Rajender Guleria, BBNIA.
14. Sh. IMJS Sidhu, Vardhman Group, Baddi
15. Sh. Ashish Bagrodia, Winsome Textiles, Baddi

At the outset, a brief background of the CETP and the issues involved for its effective functioning were apprised to the house by Sh. Rajender Guleria. Thereafter, Member Secretary, HPSPCB presented the brief status of Hon'ble NGT order in OA no. 801 of 2018 along with latest directions dated 04.01.2021 in the matter. He informed that as per the latest directions, Hon'ble Tribunal has observed that CETP has still not complied with the environmental norms for which remedial action needs to be taken by the State



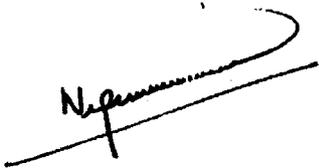
PCB by improving quality and reducing the load of inlet so as to be consistent with the designed capacity of the CETP or Closing such units contributing to the waste effluent.

Thereafter, BBNIA and Baddi Infrastructure made a presentation before the house and briefed about actions being undertaken/ course of action needed to bring the CETP into compliance. **The copy of the presentation is annexed as Annexure A to these minutes.** They apprised that **short term corrective steps** have been taken to bring the CETP in compliance, including meetings with Senior Management of Vardhman and Winsome Textile for modification of their processes to reduce their TDS, till their ZLD facility is operational. It was further apprised that the progress of the action plan of these units to implement Zero discharge of category-IV by 30/06/2021 was also reviewed and found satisfactory, despite interruption of COVID. It was informed that these units have agreed to reduce TDS from their current level of 16000 to 12000 mg/l immediately and to 10000mg/l by 15th March, 2021. Regarding the other smaller units which are discharging higher FDS, the BBNIA apprised the house that the units discharging more than 50000 mg/l TDS will use facility of MEE available at Shivalik Solid Waste Management to the extent of 20KLD capacity and other Small units shall modify their processes and reduce the TDS by 50% and submit action plan by 20th March 2021. BBNIA informed that the units have been warned that if they do not show seriousness, CETP will stop accepting their effluent. Regarding the **medium term corrective actions**, they apprised the house that Vardhman & Winsome are setting up their individual facilities at their end to treat their respective high TDS effluent by installing ZLD Facility, which is expected to be completed by 30.06.2021, and thereafter FDS will definitely fall below 2100 mg/l after 30/06/2021. They further informed that if the flow of STP Baddi is increased, the FDS will fall even lower than the prescribed value. Regarding the **long term corrective actions**, they apprised that CETP shall submit DPR to install separate facility for treatment of TDS for small units discharging less than 200KLD and for treatment of API from Pharma industry which is expected to be notified in near future. Thereafter, they presented some points for support from the Government of Himachal Pradesh.



Detailed deliberation was held regarding the various issues and a brief record of the discussion is as hereunder:

1. M/s Vardhman and Winsome textile units shall reduce existing effluent load by 15th March, 2021. It was decided that all the category-IV effluent generating industries (M/s Auro Dyeing, M/s Auro Textiles-I, M/s Auro Textiles - II and M/s Winsome textiles Ltd, Baddi) contributing high TDS/FDS will reduce their effluent load contribution till the completion of their action plan to such an extent that CETP shall start achieving the outlet discharge value of FDS around 2100 mg/L in order to become compliant to the outlet norms under EP Rules, 1986.
2. Pollution Control Board shall review the implementation of action plan submitted by these units.
3. The BBNIA shall implement its proposal without fail that all industrial units which are contributing to high TDS/FDS shall be inventorised within 02 days, and the treatment of effluent of such units shall be routed to Multiple Effect Evaporator facility (20 KLD) at Dhabota, Nalagarh. It should be ensured that the capacity of this MEE should be utilized to full potential.
4. BBNIA and Baddi Infrastructure (BI) requested Sewage discharge of 5.5 MLD to CETP by making STP Baddi fully operational and sought intervention of the Government to expedite this on war footing – It was decided Jal Shakti Vibhag, Urban Development and BBND A shall urgently expedite the matter of providing the remaining sewage connections from the Households as the current release of connection is only 2 % of total connections, so that CETP shall start receiving complete sewage load at inlet in-order to strengthen the functioning of CETP for its necessary compliance to discharge norms.
5. BBNIA and Baddi Infrastructure requested to provide funding support up to 90% of the project cost for implementing second phase for removal of TDS for industry discharging below 200KLD with an expected CAPEX of INR 22.00 Crores – It



was decided that Industries Department shall finalize the Detailed Project Report (DPR) for providing advance treatment facility for the improvement in the functioning of CETP Baddi to cover this aspect as well and shall take up the matter with Government of India for financial assistance under the Scheme- 'Cluster Development Programme for Pharma Sector'. Till such scheme is sanctioned by the GOI, the BBNIA and BI to explore possibilities of Bridge Gap funding so that the process can be initiated well in time.

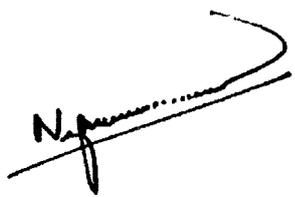
6. BBNIA and Baddi Infrastructure requested that Notification dated 26.12.2019 may be extended by 6 months for compliance due to pandemic Covid19 impact – It was apprised that the matter has been sent to HPSPCB for comments and the Board shall supply relevant comments in this matter within 15 days to the Government.
7. BBNIA informed that they had taken up matter with CPCB for revisiting the norms of FDS/TDS in respect of CETP and the CPCB had sent the letter to HPSPCB for comments and they requested that State Pollution Control Board may give favourable comments – It was decided that HPSPCB shall send appropriate feedback/comments to CPCB at the earliest.
8. BBNIA and Baddi Infrastructure (BI) requested that Inlet norms for units discharging upto 200KLD may be relaxed – It was apprised that the State Board had sent its recommendations to the Government and it has been communicated that the request can be considered only if the CETP upgrades and provides for adequate treatment.
9. BBNIA and BI requested that the condition by Deptt. of I&PH GoHP for Disposal Point of CETP, around 2.6 KM away from it as contained in EC of the CETP may be withdrawn – The representative of Jal Shakti Vibhag apprised that a study is being conducted and accordingly they shall give their report on the condition appropriately.



10. The BI requested action on member Industries for non-payment of dues to CETP even after decision of Monitoring & Dispute Redressal Committee headed by CEO BBND A – It was decided that Industry Department shall take up the issue of non-payment of effluent charges by 35-36 listed industries, which are in violation of the MOU signed between the Industry, Baddi Infrastructure and BBNIA by exploring possible legal remedial action.

11. It was requested by BI that reduction in flow in the consent to operate be properly regulated by State PCB – It was informed that such a matter is currently sub judice in Hon'ble High Court of Himachal Pradesh in CWPIIL 11/2016 and substantive action can only be taken after the disposal of the case. However, in the meanwhile BBNIA and Baddi infrastructure shall provide the list of industrial units to HPSPCB, which have reduced their effluent discharge drastically. The State Board shall verify the same by assessing the production process or technological up gradation as per the SOP framed in this regard. It was also suggested that BI may develop a dashboard for this purpose with restricted access and share credential with the PCB, Industries Department and relevant units.

12. It was requested by BI and BBNIA that State PCB should provide second set of Sealed Sample at CETP to enable them to refer the same in case of dispute in results and that Sample Test Reports should be provided within week-ten days of sample collection to take corrective action – It was apprised that the State Board has already instructed Regional Office Baddi vide letter dated 20-6-2020 to comply with the requirement of Section 21 of Water Act 1974 and that the test reports of CETP Baddi should be communicated to CETP Operators within 7 days. It was further apprised that as per section 21 of Water Act, 1974, sub-section 3 any counter sample is sealed and given to the occupier or person in-charge of the plant which should go to the lab notified by State Govt. as State Water Lab. At present, State of HP does not have any functional State Water



-10-

Lab, hence sealed sample cannot be provided instead counter sample can be given without seal.

At the end, it was emphasized that the CETP Baddi has to run efficiently and effectively and all steps required should be taken to ensure that the CETP is compliant to the prescribed standards.

The meeting ended with a vote of thanks to and from the chair.

(By Order)
Chief Secretary to the
Government of Himachal Pradesh
Approved vide NN-13

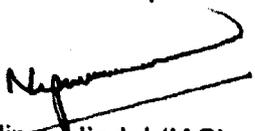
Endst No.

26913-21

Dated: 19.3.2024

Copy for information and necessary action to:

1. Additional Chief Secretary (Industries) to the GoHP
2. Pr. Secretary (EST) to the Government of H.P
3. Director, Industries Department.
4. CEO, BBND
5. Sr. Private Secretary to Chief Secretary.
6. Engineer-in Chief, Jal Shakti Vibhag.
7. Regional officer, HPSPCB, Baddi
8. President, BBNA
9. CEO, M/s Baddi Infrastructure


Dr. Nipun Jindal (IAS)
Member Secretary, HPSPCB
Himachal Pradesh, Shimla - 9



-12-
ANNEXURE - R-4
H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III

NEW SHIMLA-171009

No. PCB/Baddi Infrastructures/2020/-

693-94

Dated:

19.4.2021

To

M/s. Baddi Infrastructure (CETP Kenduwal),
Baddi Technical Training Institute (BTTI) Complex,
EPIP Phase-I Jharmajri, Tehsil Baddi P.O
Barotiwala, District Solan (H.P)

Subject: Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974.

Whereas, a CETP of 25 MLD capacity has been setup at Kenduwal, Baddi which is being operated by Baddi Infrastructure and is being monitored by SPCB for its operation. The CETP is required to comply with the outlet discharge norms as prescribed by MoEF& CC, Government of India vide notification dated 01.01.2016;

Whereas the Hon'ble High Court in CWP no. 3462/2019 vide order dated 16-11-19 has stayed the Environment Compensation levied on CETP for the non-compliance observed during the period of November 2018 to September 2019 including the EC imposed on the recommendation of NGT monitoring committee in OA no. 916/2018 (Sobha Singh Vs State of Punjab and Ors.);

Whereas, a show cause notice was issued to the unit on 28-12-2020 for the consistent non-compliance to the norms for the FDS and Chloride parameters for the violation period of 17-11-2019 to 5-10-2020 along with imposition of environmental compensation in reference to the Hon'ble NGT in OA no. 593/2017 titled Paryavaran Suraksha Samiti v/s UoI dated 20-05-2020 but the compliance have still not been achieved;

Whereas, a reply to the aforesaid show cause notice was received from Baddi Infrastructure vide letter dated 2-01-2021, which is not satisfactory as there is no concrete action plan submitted for providing adequate treatment facility to achieve the discharge norms of CETP for FDS and chlorides which is consistently above prescribed norms since 2018 and the compliance of the prescribed limits as notified in the MoEF& CC, Government of India notification dated 01-01-2016 is not being achieved;

Whereas, an expert committee was constituted by Hon'ble NGT in OA no 801/2018 vide its order dated 27-09-2019, who in its report has recommended that Baddi infrastructure has to install activated carbon, pressure, sand filters and ozoniser which was proposed by CETP, Baddi in the DPR submitted at the time of establishment but the same has still not been provided yet;

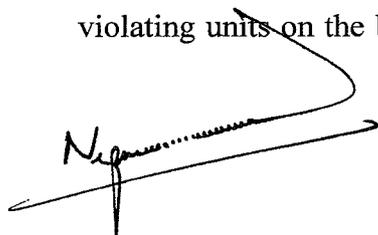
Whereas, an action plan for the up-gradation of operation of CETP was submitted to this office vide letter dated 02-01-2020 and 9-03-2020 which was further submitted by the State Board to Hon'ble NGT in matter of OA no. 801/2018. The action plan submitted was comprising of improvement proposed in various parameters such as color, Bio-chemical Oxygen, sulphides along with providing advance treatment technologies (Reverse Osmosis and multiple effect evaporator, dryer) for the control of high TDS/FDS waste water coming from the other small scale industrial units having effluent generation less than 200 KLD with time lines of 31-03-2021. But no progress report upon the implementation aspect of the action plan have been submitted to this office till date;

Whereas, as per the sample analysis reports of the outlet discharge of CETP Baddi, the CETP is again non complying to the norms for the parameters FDS & Chloride since 6-10-2020 to 9-02-2021 till date;

Whereas Hon'ble NGT has also taken cognizance of the non-compliance of CETP, Baddi in O.A. 801/2018 titled Jasmeet Singh V/s State of HP and vide order dated 4-01-2021 passed the following directions:

"....7. We also find that CETP has still not complied with the environmental norms for which remedial action needs to be taken by the State PCB, by improving quality and reducing the load of inlet so as to be consistent with the designed capacity of the CETP or closing such units contributing to the waste for which the CETP is not designed till the concerned units make their own arrangement for treating the effluents. The member industries may be considered non-compliant, if they do not undertake primary treatment as per EC conditions of the CETP."

Whereas the Hon'ble NGT in OA no. 593/2017 titled Paryavaran Suraksha Samiti v/s UoI, dated 19-02-2019 have approved the regime for environmental compensation against all the violating units on the basis of Polluter Pays Principle. The formula was devised by CPCB. The

A handwritten signature in black ink, appearing to be 'Nag', with a long horizontal line extending to the right and a curved line above it.

formula is primarily based on the Pollution Index (PI) of the concerned sector, for levying environmental compensation on a defaulting industry which is as under:

$$EC = PI \times N \times R \times S \times LF$$

The above is proposed notwithstanding action under Section 33-A of Water (Prevention & Control of Pollution) Act, 1974. Now, therefore, in exercise of the powers conferred under the Water (Prevention & Control of Pollution) Act, 1974 and in consideration of the facts stated above, the H.P. State Pollution Control Board hereby directs you to Show Cause returnable within 7 days as to why:

1. Penal actions may not be initiated against the unit as per the aforesaid provisions.
2. Environment Compensation may not be imposed against you in reference to Hon'ble NGT order vide OA no. 593/2017 titled Paryavaran Suraksha Samiti v/s UoI for the violation period w.e.f. 17-11-2019 to 27-02-2021 (469 days).

Further, it is directed that a comprehensive plan for the remedial action needs to be submitted and implemented for improving the treated water quality to achieve the norms along with timelines. The load of the inlet shall be reduced so as to be consistent with the designed capacity of the CETP.

Please note that in the event of failure to comply, actions as proposed shall be initiated against you at your own risk and cost.

Nipun Jindal
17/4/21
(Dr. Nipun Jindal, IAS)
Member Secretary
HPSPCB
o/c

No. PCB/M/s. Baddi Infrastructures/2020-
Copy forwarded to the following:

AD

Dated:

1. The Regional Officer, H.P. State Pollution Control Board Baddi, Distt. Solan, HP for information and directed to submit ATR within stipulated period to HQ for further action in the matter.
2. Case File.

Nipun Jindal
17/4/21
(Dr. Nipun Jindal, IAS)
Member Secretary
HPSPCB
o/c





H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III

NEW SHIMLA-171009



No. PCB-69/ M/s Auro Textile Ltd /2020/- 27019-20 Dated: 20.3.2021

To

M/s Auro Textiles,
Sai Road Baddi, Distt. Solan, H.P.

Subject: Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974.

Whereas, matter regarding water pollution on account of improper functioning of CETP Baddi is pending before Hon'ble NGT Delhi in OA No. 801/2018. Hon'ble NGT vide order dated 04.01.2021 passed the following directions:-

"...7. We also find that CETP has still not complied with the environmental norms for which remedial action needs to be taken by the State PCB, by improving quality and reducing the load of inlet so as to be consistent with the designed capacity of the CETP or closing such units contributing to the waste for which the CETP is not designed till the concerned units make their own arrangement for treating the effluents. The member industries may be considered non-compliant, if they do not undertake primary treatment as per EC conditions of the CETP. The industries having effluent generation more than 200 KLD may be directed to treat the effluents and recycle/reuse to the maximum extent and also reducing the FDS. Wherever required, water audit of red category non-compliant units be conducted. The requisite pipeline may also be required to be constructed by the CETP to carry the waste."

Whereas as per notification of MoEF & CC, Govt of India dated 10-10-2016 any textile unit attached with the Common Effluent Treatment Plant (CETP) shall achieve the inlet and treated effluent quality standards as specified in serial number 55 of Schedule-I to the Environment (Protection) Rules, 1986 and shall also be jointly and severally responsible for ensuring compliance.

Whereas, direction were issued on 1-01-2021 to the unit to shut down its dyeing process for the generation of category-IV effluent responsible for contribution of high FDS/TDS to CETP along with levy of Environmental Compensation(for the violation period of 25-07-2020 to 31-12-2020, excluding the compliance period),as the unit was non complying to the norms for the standards

as prescribed under Schedule-I of EP Ru [redacted] let quality norms as notified by the State Government vide notification dated 26-12-2019.

Whereas, after the closure of dyeing process (Category-IV effluent generation), the sampling of the unit conducted on 7-01-2021 by the State Board for the category-I effluent which was the only effluent being generated from the process was well within the prescribed limits. However, as per the sampling conducted on 21-01-2021 and 9-02-2021, although the unit is complying to the norms for category-I effluent but failing to meet the prescribed norms for the parameters of FDS for the discharge of Category-IV effluent (arising from dyeing process) which is being treated in combined Effluent Treatment Plant installed in your premises before being discharged to CETP for final disposal and treatment.

Whereas the facts stated above tantamount to violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 constituting a cognizable offence punishable under the aforesaid Acts;

The above is proposed notwithstanding action under Section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and the violation also makes you liable for the imposition of the environmental compensation on the basis of Hon'ble NGT Orders passed in OA no. 593/2017 dated 19/02/2019 amounting to Rs 13,50,000/- (Rs. Thirteen Lakh Fifty Thousand only) for the violation period of 45 days w.e.f. 01.01.2021 to 28.02.2021 (excluding the period of compliance w.e.f. 07.01.2021 to 20.01.2021 and inclusion of date of violation till 28-02-2021 in view of date of latest sample withdrawn).

Now, therefore, in exercise of the powers conferred under the Water (Prevention & Control of Pollution) Act, 1974 and in consideration of the facts stated above, the H.P. State Pollution Control Board hereby directs you to Show Cause returnable within 7 days as to why the penal and legal actions as stated above should not be initiated against you for the above mentioned violation.

Please note that in the event of failure actions as proposed above shall be initiated as per relevant provisions of laws at your own risk and cost.

Nipun Jindal
(Dr. Nipun Jindal, IAS)
Member Secretary

No. PCB-69/ M/s Auro Textile Ltd /2020/-
Copy forwarded to the following:

AB

Dated: *OC*

- 1. The Regional Officer, H.P. State Pollution Control Board Baddi, Distt. Solan, HP for information and directed to submit ATR within 10 days to HQ for further action in the matter.

OC
Nipun Jindal
(Dr. Nipun Jindal, IAS)
Member Secretary



H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III

NEW SHIMLA-171009



No. PCB-1510/ M/s Auro Textile-II Ltd /2020/-

27023-24

Dated: 20.0.21

To

M/s Auro Textiles -II,
Sai Road Baddi, Distt. Solan, H.P.

Subject: Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974.

Whereas, matter regarding water pollution on account of improper functioning of CETP Baddi is pending before Hon'ble NGT Delhi in OA No. 801/2018. Hon'ble NGT vide order dated 04.01.2021 passed the following directions:-

"....7. We also find that CETP has still not complied with the environmental norms for which remedial action needs to be taken by the State PCB, by improving quality and reducing the load of inlet so as to be consistent with the designed capacity of the CETP or closing such units contributing to the waste for which the CETP is not designed till the concerned units make their own arrangement for treating the effluents. The member industries may be considered non-compliant, if they do not undertake primary treatment as per EC conditions of the CETP. The industries having effluent generation more than 200 KLD may be directed to treat the effluents and recycle/reuse to the maximum extent and also reducing the FDS. Wherever required, water audit of red category non-compliant units be conducted. The requisite pipeline may also be required to be constructed by the CETP to carry the waste."

Whereas as per notification of MoEF & CC, Govt of India dated 10-10-2016 any textile unit attached with the Common Effluent Treatment Plant (CETP) shall achieve the inlet and treated effluent quality standards as specified in serial number 55 of Schedule-I to the Environment (Protection) Rules, 1986 and shall also be jointly and severally responsible for ensuring compliance.

Whereas, direction were issued on 1-01-2021 to the unit to shut down its dyeing process for the generation of category-IV effluent responsible for contribution of high FDS/TDS to CETP along with levy of Environmental Compensation (for the violation period of 25-07-2020 to 31-12-2020), as the unit was non complying to the norms for the standards as prescribed under

Schedule-I of EP Rules, 1986 and inlet quality norms as notified by the State Government vide notification dated 26-12-2019.

Whereas, after the closure of dyeing process (Category-IV effluent generation), the sampling of the unit conducted on 7-01-2021 by the State Board for the category-I effluent which was only effluent being generated from the process was well within the prescribed limits. However, as per the sampling conducted on 21-01-2021 and 9-02-2021, although the unit was complying to the norms for category-I effluent but failing to meet the prescribed norms for the parameters of FDS for the discharge of Category-IV effluent (arising from dyeing process) which is being treated in combined Effluent Treatment Plant installed at Auro Textile before being discharged to CETP for final disposal and treatment.

Whereas the facts stated above tantamount to violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 constituting a cognizable offence punishable under the aforesaid Acts;

The above is proposed notwithstanding action under Section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and the violation also makes you liable for the imposition of the environmental compensation on the basis of Hon'ble NGT Orders passed in OA no. 593/2017 dated 19/02/2019 amounting to Rs. 13,50,000/- (Rs. Thirteen Lakh Fifty Thousand only) for the violation period of 45 days w.e.f 01.01.2021 to 28.02.2021 (excluding the period of compliance w.e.f 07.01.2021 to 20.01.2021 and inclusion of date of violation till 28-02-2021 in view of date of latest sample withdrawn).

Now, therefore, in exercise of the powers conferred under the Water (Prevention & Control of Pollution) Act, 1974 and in consideration of the facts stated above, the H.P. State Pollution Control Board hereby directs you to Show Cause returnable within 7 days as to why the penal and legal actions as stated above should not be initiated against you for the above mentioned violation.

Please note that in the event of failure actions as proposed above shall be initiated as per relevant provisions of laws at your own risk and cost.

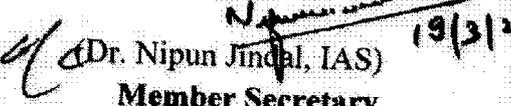

(Dr. Nipun Jindal, IAS)
Member Secretary

No. PCB-1510/ M/s Auro Textile-II Ltd /2020/-
Copy forwarded to the following:

AD

Dated:

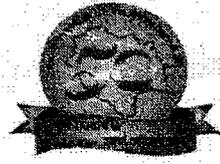
1. The Regional Officer, H.P. State Pollution Control Board Baddi, Distt. Solan, HP for information and directed to submit ATR within 10 days to HQ for further action in the matter.


(Dr. Nipun Jindal, IAS)
Member Secretary

H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III

NEW SHIMLA-171009



No. PCB-96/ M/s Auro Dyeing Ltd /2020/-27021-22 Dated: 20-3-2021

To

M/s Auro Dyeing,
Sai Road, Baddi, Distt. Solan, H.P.

Subject: Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974.

Whereas, matter regarding water pollution on account of improper functioning of CETP Baddi is pending before Hon'ble NGT Delhi in OA No. 801/2018. Hon'ble NGT vide order dated 04.01.2021 passed the following directions:-

"....7. We also find that CETP has still not complied with the environmental norms for which remedial action needs to be taken by the State PCB, by improving quality and reducing the load of inlet so as to be consistent with the designed capacity of the CETP or closing such units contributing to the waste for which the CETP is not designed till the concerned units make their own arrangement for treating the effluents. The member industries may be considered non-compliant, if they do not undertake primary treatment as per EC conditions of the CETP. The industries having effluent generation more than 200 KLD may be directed to treat the effluents and recycle/reuse to the maximum extent and also reducing the FDS. Wherever required, water audit of red category non-compliant units be conducted. The requisite pipeline may also be required to be constructed by the CETP to carry the waste."

Whereas as per notification of MoEF & CC, Govt of India dated 10-10-2016 any textile unit attached with the Common Effluent Treatment Plant (CETP) shall achieve the inlet and treated effluent quality standards as specified in serial number 55 of Schedule-I to the Environment (Protection) Rules, 1986 and shall also be jointly and severally responsible for ensuring compliance.

Whereas, direction were issued on 1-01-2021 to the unit to shut down its dyeing process for the generation of category-IV effluent responsible for contribution of high FDS/TDS to CETP along with levy of Environmental Compensation (for the violation period of 25-07-2020 to 31-12-2020), as the unit was non complying to the norms for the standards as prescribed under Schedule-I of EP Rules, 1986 and inlet quality norms as notified by the State Government vide notification dated 26-12-2019.

Whereas, after the closure of dyeing process (Category-IV effluent generation), the sampling of the unit conducted on 7-01-2021 by the State Board for the category-I effluent which was the

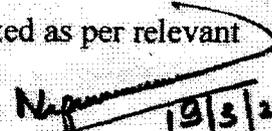
only effluent being generated from the process was well within the prescribed limits. However, as per the sampling conducted on 21-01-2021, the unit was failing to meet the prescribed norms for both the discharge i.e. Category-I effluent for the parameters of TSS & Category-IV effluent (arising from dyeing process) for the FDS parameter. In addition to above as per the sampling conducted on 09-02-2021, although the unit is complying with the norms for category-I effluent but again failing to meet the prescribed norms for FDS parameter for the discharge of Category-IV effluent (arising from dyeing process) which is being treated in combined ETP installed at Auro Textile before being discharged to CETP.

Whereas the facts stated above tantamount to violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 constituting a cognizable offence punishable under the aforesaid Acts;

The above is proposed notwithstanding action under Section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and the violation also makes you liable for the imposition of the environmental compensation on the basis of Hon'ble NGT Orders passed in OA no. 593/2017 dated 19/02/2019 amounting to Rs. 13,50,000/- (Rs. Thirteen Lakh Fifty Thousand only) for the violation period of 45 days w.e.f. 01.01.2021 to 28.02.2021 (excluding the period of compliance w.e.f. 07.01.2021 to 20.01.2021 and inclusion of date of violation till 28-02-2021 in view of date of latest sample withdrawn).

Now, therefore, in exercise of the powers conferred under the Water (Prevention & Control of Pollution) Act, 1974 and in consideration of the facts stated above, the H.P. State Pollution Control Board hereby directs you to Show Cause returnable within 7 days as to why the penal and legal actions as stated above should not be initiated against you for the above mentioned violation.

Please note that in the event of failure actions as proposed above shall be initiated as per relevant provisions of laws at your own risk and cost.


(Dr. Nipun Jindal, IAS)
Member Secretary

No. PCB-96/ M/s Auro Dyeing Ltd /2020/- *AB*
Copy forwarded to the following:

Dated:

1. The Regional Officer, H.P. State Pollution Control Board Baddi, Distt. Solan, HP for information and directed to submit ATR within 10 days to HQ for further action in the matter.

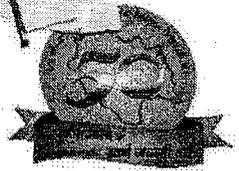

(Dr. Nipun Jindal, IAS)
Member Secretary

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H.P. STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III

NEW SHIMLA-171009



No. PCB/1435/M/s. Winsome Textiles, Baddi/2019-2701778

Dated: 20.3.2021

To

M/s. Winsome Textiles Industries Ltd.,
1, Industrial Area, Baddi, Distt. Solan, HP.

Subject: Show Cause Notice under Water (Prevention and Control of Pollution) Act, 1974.

Whereas, matter regarding water pollution on account of improper functioning of CETP Baddi is pending before Hon'ble NGT Delhi in OA No. 801/2018. Hon'ble NGT vide order dated 04.01.2021 passed the following directions:-

"...7. We also find that CETP has still not complied with the environmental norms for which remedial action needs to be taken by the State PCB, by improving quality and reducing the load of inlet so as to be consistent with the designed capacity of the CETP or closing such units contributing to the waste for which the CETP is not designed till the concerned units make their own arrangement for treating the effluents. The member industries may be considered non-compliant, if they do not undertake primary treatment as per EC conditions of the CETP. The industries having effluent generation more than 200 KLD may be directed to treat the effluents and recycle/reuse to the maximum extent and also reducing the FDS. Wherever required, water audit of red category non-compliant units be conducted. The requisite pipeline may also be required to be constructed by the CETP to carry the waste."

Whereas as per notification of MoEF & CC, Govt of India dated 10-10-2016 any textile unit attached with the Common Effluent Treatment Plant (CETP) shall achieve the inlet and treated effluent quality standards as specified in serial number 55 of Schedule-I to the Environment (Protection) Rules, 1986 and shall also be jointly and severally responsible for ensuring compliance.

Whereas, direction were issued on 1-01-2021 to the unit to shut down its dyeing process for the generation of category-IV effluent responsible for contribution of high FDS/TDS to CETP along with levy of Environmental Compensation (for the violation period of 25-07-2020 to 31-12-2020), as the unit was non complying to the norms for the standards as prescribed under Schedule-I of EP Rules, 1986 and inlet quality norms as notified by the State Government vide notification dated 26-12-2019.

Whereas, after the closure of dyeing process (Category-IV effluent generation), the sampling of the unit conducted on 7-01-2021 by the State Board for the category-I effluent generated which was the only effluent being generated from the process was well within the prescribed limits.

However, as per the sampling conducted on 21-01-2021 and 9-02-2021, although the unit is complying with the norms for category-I effluent but is failing to meet the prescribed norms for the discharge of Category-IV effluent to CETP for the parameters of FDS and TSS.

Whereas the facts stated above tantamount to violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 constituting a cognizable offence punishable under the aforesaid Acts;

The above is proposed notwithstanding action under Section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and the violation also makes you liable for the imposition of the environmental compensation on the basis of Hon'ble NGT Orders passed in OA no. 593/2017 dated 19/02/2019 amounting to Rs. 13,50,000/- (Rs. Thirteen Lakh Fifty Thousand only) for the violation period of 45 days w.e.f 01.01.2021 to 28.02.2021 (excluding the period of compliance w.e.f 07.01.2021 to 20.01.2021 and inclusion of date of violation till 28-02-2021 in view of date of latest sample withdrawn).

Now, therefore, in exercise of the powers conferred under the Water (Prevention & Control of Pollution) Act, 1974 and in consideration of the facts stated above, the H.P. State Pollution Control Board hereby directs you to Show Cause returnable within 7 days as to why the penal and legal actions as stated above should not be initiated against you for the above mentioned violation.

Please note that in the event of failure actions as proposed above shall be initiated as per relevant provisions of laws at your own risk and cost.


(Dr. Nipun Jindal, IAS)
Member Secretary

No. PCB/1435/M/s. Winsome Textiles, Baddi/2019- AA ,
Copy forwarded to the following:

QC Dated:

1. The Regional Officer, H.P. State Pollution Control Board Baddi, Distt. Solan, HP for information and directed to submit ATR within 10 days to HQ for further action in the matter.


QC (Dr. Nipun Jindal, IAS)
Member Secretary

Minutes of the meeting held under the Chairmanship of Member Secretary, HPSPCB on 13-04-2021 at 1 P.M. regarding review of the implementation of the action plans submitted by M/s Vardhman Textiles Ltd. & M/s Winsome Textiles Ltd. in Hon'ble NGT matter of OA no. 801/2018

A meeting under the chairmanship of Member Secretary, H.P State Pollution Control Board was held on 13.04.2021, to review the on ground progress of the action plans submitted to the State Board by the units named M/s Vardhman Textiles Ltd, Baddi & M/s Winsome Textiles Ltd, Baddi which were further submitted before the Hon'ble NGT in OA no. 801/2018 for the control of FDS. The following attended the meeting:

1. Dr. Sharawan Kumar, Sr. Environmental Engineer, HPSPCB, Shimla
2. Dr. Parveen Gupta, Sr. Environmental Engineer, HPSPCB, Baddi
3. Sh. Chandan Singh, Assistant Environmental Engineer, HPSPCB, Shimla
4. Ms. Kusum, Assistant Environmental Engineer, HPSPCB, Shimla
5. Sh. Pawan Chauhan, Junior Environmental Engineer, HPSPCB, Baddi
6. Sh. IMJS Sidhu, Vardhman Group, Baddi
7. Sh. Ajay Verma, Vardhman Group, Baddi
8. Sh. Anil Sharma, Winsome Textiles Ltd, Baddi
9. Sh. J.K Sharma, Winsome Textiles Ltd, Baddi

At the outset, the Sr. Environmental Engineer, Head Office welcomed the Member Secretary, HPSPCB along with all the representatives of M/s Vardhman Textiles Ltd. & M/s Winsome Textiles Ltd and other officers of the Board. It was apprised that the action plans comprised of providing advance treatment facilities in these units in a time bound manner so that inlet quality parameters notified by the State Government on 26-12-2019 are achieved and thus load of CETP for FDS and chlorides be reduced and CETP becomes compliant for the outlet discharge norms notified by the Government of India. The matter is still under consideration before the Hon'ble NGT.

Thereafter, detailed presentations were made on the current status of the on ground progress made by the units with regard to action plans, by the representatives of M/s Vardhman Textiles Ltd & M/s Winsome Textiles Ltd. The copies of presentations made by the units are attached as Annexure-I and Annexure-II to these minutes.



The unit wise discussion was held as under:

M/S WINSOME TEXTILES LTD. BADDI:

During the presentation, the representatives of the unit apprised that the unit has provided equipment for the scheme of softener plant for the recovery of salt from the softening backwash, which has already been made operational. The unit claimed that the facility has taken care of 20-25% salt use involved in the process. For the purpose of the salt recovery of category IV effluent, the unit apprised the house that phase 1 i.e. De-colourization cum biological treatment has been operationalised. As regards to the civil works for the installation and reception of the machinery of Reverse Osmosis and Ultra/Nano Filtration for Salt and water recovery, 80% work has been completed. Further it was informed by the unit that the equipment delivery for the phase-2 and Phase 3 of the action plans submitted by the unit have been delayed at the vendor end due to COVID-19 pandemic.

It was further apprised by the Officers of HPSPCB that the sample are being regularly drawn from the unit and results of samples drawn on 7th January 2021, 21st January 2021, 9th February 2021 and 1st March 2021 have been received out of which the samples dated 21st January 2021 and 9th February 2021 are non conforming to FDS parameter.

It was observed that the progress being done by the unit is behind the time schedule as submitted in the action plan to the Hon'ble NGT. As per the submitted action plan, the civil work was to be completed at the end of 3rd week of March but still the civil work has not been completed. Further, the equipment delivery was to start on site from March but it has still not commenced. The unit representative informed that the equipment is in pre-dispatch testing and assembly and that to achieve the timeline commitment, unit has directed its vendor to provide assembled machineries and thus substantial machinery shall reach the site of the unit before 30-04-2021. It was apprised by unit representatives that the civil work shall be ready for equipment erection by the 7th May 2021 and the equipment installation shall be complete by 7th June 2021. It was stated by the representative that the unit is committed to its final timeline of 30-06-2021.



The unit was directed to expedite the work strictly as per the timelines mentioned in the action plan.

M/S VARDHMAN INDUSTRIES LTD. BADDI:

During the presentation, the representative of the unit apprised that the providing of the advance treatment for the control of FDS is divided into Reverse Osmosis plant of 2000 KLD capacity and MEE of 370 KLD capacity. As per the information provided by the unit, 52 % of the civil work have been completed for the erection of the RO plant and 60 % have been completed for the erection of MEE and few of the equipment like stripping towers, blower for UF membrane etc. have been received on site.

It was further apprised by the Officers of HPSPCB that the sample are being regularly drawn from the unit and results of samples drawn on 7th January 2021, 21st January 2021, 9th February 2021 and 1st March 2021 have been received out of which the samples dated 21st January 2021, 9th February 2021 and 1st March 2021 are non conforming to FDS parameter.

It was observed that the progress being done by the unit is much behind the time schedule as submitted in the action plan to the Hon'ble NGT. As per the submitted action plan, the civil work was to be completed at the end of February but still the civil work has not been completed. Further, the equipment delivery on site was to be completed in March but it has still not been completed. The unit representatives contended that the COVID situation has resulted in the disruption of the supply lines but the unit is committed to its final timeline of 30-06-2021 for completion of the provisioning of advanced treatment. The unit was directed to expedite the work strictly as per the timelines mentioned in the action plan.

After detailed deliberation and discussion, following decisions were taken:

- i. Both the units shall comply with the inlet quality norms notified by the State Government on 17-03-2018 and 26-12-2019.
- ii. M/s Vardhman and Winsome textile units shall adhere to the orders passed by the Worthy Chief Secretary, Govt. of Himachal Pradesh during the meeting held on 26.02.2021 for the reduction of FDS load so that both the textile units and

CETP shall become compliant for the inlet quality norms notified by the State Government on 26-12-2019 and outlet discharge norms notified by the Government of India on 01-01-2016 respectively.

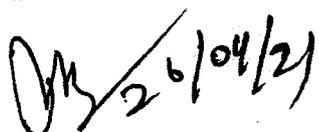
- iii. Both the Textile units are directed to expedite the implementation of the action plans strictly in accordance with the timelines submitted.
- iv. Units shall ensure that all the civil works for the erection of the machineries be completed well before 30-04-2021 and all the equipments/machinery shall arrive at their premises before 7-05-2021. Further the advance treatment facilities in form of RO, Nano filtration/ultrafiltration and MEE shall be made operational well before the timelines as per the action plan to achieve the norms for the Inlet quality standards for CETP, Baddi.
- v. Regional Officer, Baddi shall regularly verify the on ground progress done by these units at the site with regard to the action plans and submit a comprehensive detailed report on each and every component.
- vi. Results of the sample withdrawn from both the units on 23.03.2021 and 08.04.2021 shall be shared with Head Office and the respective units immediately by the Regional Office, Baddi as soon as the results are available.

(By Order)
Dr. Nipun Jindal
Member Secretary
HPSPCB
Approved vide NN- 113

Endst No. PC03/14357 M/s Winsome Textiles
Baddi, Distt Solan (Unit III) 007-1009
Copy for information and necessary action to:

Dated: 26-4-2021

1. Sr. Environmental Engineer, HPSPCB, Baddi.
2. CEO, M/s Vardhman Textiles Ltd, Sai Road, Baddi, Distt Solan, H.P
3. CEO, M/s Winsome Textiles Ltd, Baddi, Distt Solan, H.P


Dr. Sharawan Kumar
Sr. Environmental Engineer
HPSPCB

CWP No. 414 of 2021

11.01.2021 Present: Mr. R.L.Sood, Sr. Advocate with M/s Arjun Lall and Sanjay Kumar, Advocates, for the petitioner.

Mr. Ashok Sharma, Advocate General with M/s Ranjan Sharma, Adarsh Sharma and Vinod Thakur, Additional Advocates General for respondent No.1.

Mr. Maan Singh, Advocate for respondents No. 2 and 3, through video conference.

CMP No. 629 of 2021

Allowed and disposed of.

CWP No. 414 of 2021 & CMP No. 630 of 2021

Notice. Mr. Adarsh Sharma, learned Additional Advocate General accepts notice on behalf of respondent No. 1. On his instructions, Mr. Ashok Sharma, learned Advocate General appears for respondent No. 1. Mr. Maan Singh, learned Counsel accepts notice on behalf of respondents No. 2 and 3. As prayed for, reply be filed within six weeks.

List on 15.03.2021, before the appropriate Bench. Till the next date of hearing, operation of impugned orders, i.e. Annexures P-23, dated 29.12.2020 and P-24, dated 01.01.2021, shall remain stayed.

CMP No. 631 of 2021

This application is disposed of with the direction that the applicant shall file legible/typed copies of documents in issue within a period of four weeks.

Copy *dasti*.

(Ajay Mohan Goel)
Vacation Judge

January 11, 2021
(narender)

CWP No. 414 of 2021-B

15.03.2021 Present: Mr. R. L. Sood, Senior Advocate with Mr. Arjun Lall and Ms. Sanjivini Sood, Advocates, for the petitioner.

Mr. Ashok Sharma, Advocate General with Mr. Adarsh Sharma and Mr. Nand Lal Thakur, Additional Advocate Generals for respondent No. 1/ State.

Mr. Maan Singh, Advocate, for respondents No. 2 and 3.

Learned Additional Advocate General seeks and is granted two weeks' time to file reply.

Admit. Post for hearing after two weeks. Interim order dated 11.01,2021 to continue till further orders.

(L. Narayana Swamy)
Chief Justice.

March 15, 2021
(PK)

(Anoop Chitkara),
Judge.

CWP No. 416 of 2021

11.01.2021 Present: Mr. R.L.Sood, Sr. Advocate with M/s Arjun Lall and Sanjay Kumar, Advocates, for the petitioner.

Mr. Ashok Sharma, Advocate General with M/s Ranjan Sharma, Adarsh Sharma and Vinod Thakur, Additional Advocates General for respondent No.1.

Mr. Maan Singh, Advocate for respondents No. 2 and 3, through video conference.

CMP No. 632 of 2021

Allowed and disposed of.

CWP No. 416 of 2021 & CMP No. 634 of 2021

Notice. Mr. Adarsh Sharma, learned Additional Advocate General accepts notice on behalf of respondent No. 1. On his instructions, Mr. Ashok Sharma, learned Advocate General appears for respondent No. 1. Mr. Maan Singh, learned Counsel accepts notice on behalf of respondents No. 2 and 3. As prayed for, reply be filed within six weeks.

List on 15.03.2021, before the appropriate Bench. Till the next date of hearing, operation of impugned orders, i.e. Annexures P-23, dated 29.12.2020 and P-24, dated 01.01.2021, shall remain stayed.

CMP No. 636 of 2021

This application is disposed of with the direction that the applicant shall file legible/typed copies of documents in issue within a period of four weeks.

Copy *dasti*.

(Ajay Mohan Goel)
Vacation Judge

January 11, 2021
(narender)

CWP No. 416 of 2021-B

15.03.2021 Present: Mr. R. L. Sood, Senior Advocate with Mr. Arjun Lall and Ms. Sanjivini Sood, Advocates, for the petitioner.

Mr. Ashok Sharma, Advocate General with Mr. Adarsh Sharma and Mr. Nand Lal Thakur, Additional Advocate Generals for respondent No. 1/ State.

Mr. Maan Singh, Advocate, for respondents No. 2 and 3.

Learned Additional Advocate General seeks and is granted two weeks' time to file reply.

Admit. Post for hearing after two weeks. Interim order dated 11.01,2021 to continue till further orders.

(L. Narayana Swamy)
Chief Justice.

March 15, 2021
(PK)

(Anoop Chitkara),
Judge.

CWP No. 417 of 2021

11.01.2021 Present: Mr. R.L.Sood, Sr. Advocate with M/s Arjun Lall and Sanjay Kumar, Advocates, for the petitioner.

Mr. Ashok Sharma, Advocate General with M/s Ranjan Sharma, Adarsh Sharma and Vinod Thakur, Additional Advocates General for respondent No.1.

Mr. Maan Singh, Advocate for respondents No. 2 and 3, through video conference.

CMP No. 637 of 2021

Allowed and disposed of.

CWP No. 417 of 2021 & CMP No. 638 of 2021

Notice. Mr. Adarsh Sharma, learned Additional Advocate General accepts notice on behalf of respondent No. 1. On his instructions, Mr. Ashok Sharma, learned Advocate General appears for respondent No. 1. Mr. Maan Singh, learned Counsel accepts notice on behalf of respondents No. 2 and 3. As prayed for, reply be filed within six weeks.

List on 15.03.2021, before the appropriate Bench. Till the next date of hearing, operation of impugned orders, i.e. Annexures P-23, dated 29.12.2020 and P-24, dated 01.01.2021, shall remain stayed.

CMP No. 640 of 2021

This application is disposed of with the direction that the applicant shall file legible/typed copies of documents in issue within a period of four weeks.

Copy *dasti*.

(Ajay Mohan Goel)
Vacation Judge

January 11, 2021
(narender)

15.03.2021 Present: Mr. R. L. Sood, Senior Advocate with Mr. Arjun Lall and Ms. Sanjivini Sood, Advocates, for the petitioner.

Mr. Ashok Sharma, Advocate General with Mr. Adarsh Sharma and Mr. Nand Lal Thakur, Additional Advocate Generals for respondent No. 1/ State.

Mr. Maan Singh, Advocate, for respondents No. 2 and 3.

Learned Additional Advocate General seeks and is granted two weeks' time to file reply.

Admit. Post for hearing after two weeks. Interim order dated 11.01.2021 to continue till further orders.

(L. Narayana Swamy)
Chief Justice.

March 15, 2021
(PK)

(Anoop Chitkara),
Judge.

11.01.2021 Present: Mr. R.L.Sood, Sr. Advocate with M/s Arjun Lall and Sanjay Kumar, Advocates, for the petitioner.

Mr. Ashok Sharma, Advocate General with M/s Ranjan Sharma, Adarsh Sharma and Vinod Thakur, Additional Advocates General for respondent No.1.

Mr. Maan Singh, Advocate for respondents No. 2 and 3, through video conference.

CMP No. 639 of 2021

Allowed and disposed of.

CWP No. 418 of 2021 & CMP No. 641 of 2021

Notice. Mr. Adarsh Sharma, learned Additional Advocate General accepts notice on behalf of respondent No. 1. On his instructions, Mr. Ashok Sharma, learned Advocate General appears for respondent No. 1. Mr. Maan Singh, learned Counsel accepts notice on behalf of respondents No. 2 and 3. As prayed for, reply be filed within six weeks.

List on 15.03.2021, before the appropriate Bench. Till the next date of hearing, operation of impugned orders, i.e. Annexures P-23, dated 29.12.2020 and P-24, dated 01.01.2021, shall remain stayed.

CMP No. 642 of 2021

This application is disposed of with the direction that the applicant shall file legible/typed copies of documents in issue within a period of four weeks.

Copy *dasti*.

(Ajay Mohan Goel)
Vacation Judge

January 11, 2021
(narender)

15.03.2021 Present: Mr. R. L. Sood, Senior Advocate with Mr. Arjun Lall and Ms. Sanjivini Sood, Advocates, for the petitioner.

Mr. Ashok Sharma, Advocate General with Mr. Adarsh Sharma and Mr. Nand Lal Thakur, Additional Advocate Generals for respondent No. 1/ State.

Mr. Maan Singh, Advocate, for respondents No. 2 and 3.

Learned Additional Advocate General seeks and is granted two weeks' time to file reply.

Admit. Post for hearing after two weeks. Interim order dated 11.01.2021 to continue till further orders.

(L. Narayana Swamy)
Chief Justice.

March 15, 2021
(PK)

(Anoop Chitkara),
Judge.